$~20

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\+ W.P.(C) 3500/2022

EX CPL RUPI REDDY RAJI REDDY .....Petitioner

Through:

versus

UNION OF INDIA AND ORS .....Respondents

Through: Mr Vinay Yadav, CGSC, with Ms. Kamna Behrani, Mr. Ansh Kalra, Mr. Neeraj Paulose Raj, Advs.
Mr. Manish Kumar Singh, SGT, DAV legal Cell, Airforce and Adv.

CORAM:
HON'BLE MR. JUSTICE C. HARI SHANKAR
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER (ORAL)

% 09.12.2025

1. Learned Counsel for the parties have *ad idem* agreed that this dispute is amenable to adjudication by the Armed Forces Tribunal[1].

2. As the case has been pending for three years, we are not requiring the petitioner to reinstitute the petition before the AFT.

3. We direct the registry of this Court to transmit the record of this case to the AFT within a period of two weeks from today.

4. The petition as and when received shall be registered as a Transferred Application and shall be listed before an appropriate

[1] "AFT" hereinafter

Signature Not Verified
Signed By:GUNN
Signing Date:12.12.2025
12:17:55

bench for adjudication.

5. Both sides are directed to appear before the concerned bench of the AFT on 12 January 2026.

6. The record of this Court, thus far, would be treated as the record of the AFT.

7. The petition is disposed of accordingly.

C. HARI SHANKAR, J

OM PRAKASH SHUKLA, J

DECEMBER 9, 2025/*AT*

Signature Not Verified
Signed By:GUNN
Signing Date:12.12.2025
12:17:55